CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Ashok Basu, Chairman
- 2. Shri G.S. Rajamani, Member
- 3. Shri K.N. Sinha, Member

Review Petition No.127/2002 In Petition No.30/2002

In the matter of

Review of order dated 4.10.2002 in Petition No. 30/2002, approving tariff for Rihand Super Thermal Power Station for the period from 1.4.1997 to 31.3.2001

And in the matter of

National Thermal Power Corporation Ltd.Petitioner

Vs

- 1. Uttar Pradesh Power Corporation Ltd., Lucknow
- 2. Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur
- 3. Delhi Power Supply Company Ltd. New Delhi
- 4. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
- 5. Punjab State Electricity Board, Patiala
- 6. Himachal Pradesh State Electricity Board, Shimla
- 7. Power Development Department, J&K, Srinagar
- 8. Power Department, Chandigarh
- 9. Uttaranchal Power Corporation Ltd., DehradunRespondents

The following were present:

- 1. Shri K.K. Garg, GM (Comml.), NTPC
- 2. Shri T.R. Sohal, AGM(C), NTPC
- 3. Shri Ajay Dua, Mgr. (C), NTPC
- 4. Shri S.K. Samvi, SM(Comml.), NTPC
- 5. Shri Balaji Dubey, Sr. Law Officer, NTPC
- 6. Shri A.K. Juneja, NTPC
- 7. Shri R.Singhal, NTPC
- 8. Shri A.K. Poddar, NTPC
- 9. Shri T.K. rivastava, EE, UPPCL,
- 10. Shri K.K. Mittal, XEN (ISP), RVPNL
- 11. Shri T.P.S. Bawa, SE, PSEB
- 12. Shri R.K. Arora, XEN/T, HVPN

ORDER (DATE OF HEARING 3.3.2003)

This petition for review of order dated 4.10.2002 in Petition No. 30/2002 was

listed for hearing after notice to the respondents. Shri K.K. Mittal appearing for

RRVPNL, Respondent No.2, submitted that a Civil Miscellaneous Appeal No. 133/2002

was filed by that Respondent before the Rajasthan High Court, Jaipur Bench, against

the said order dated 4.10.2002 and that Rajasthan High Court had already stayed on

10.1.2003 operation of the said order. He further submitted that another Miscellaneous

Application was also filed before the High Court for modification of the stay order. This

application had not been taken up for hearing by the High Court so far.

2. In view of the above circumstances, hearing of the review petition is adjourned

sine die and may be taken up after modification/vacation of stay order dated 10.1.2003

or disposal of the appeal, for which the parties are at liberty to approach the

Commission.

Sd/-(K.N. SINHA) MEMBER Sd/-(G.S. RAJAMANI) MEMBER Sd/-(ASHOK BASU) CHAIRMAN

New Delhi dated the 9th April, 2003

2